

(b) whether it is also a fact that Government is considering to bring them under the social security net;

(c) whether it is also a fact that Government wants to complete the exercise by the end of next fiscal; and

(d) if so, the steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) A proposal to create a national platform to facilitate issue of a Unique ID *i.e.* Unorganised Workers Identification Number (UWIN) to such workers has been approved by the Central Government in July, 2017 at an estimated cost of ₹402.7 crores.

(b) Government has taken steps to cover workers in the Unorganised Sector under Social Security which includes the following:

(i) Converged Pradhan Mantri Jeevan Jyoti Bima Yojana/Pradhan Mantri Suraksha Bima Yojana in which premium is shared between Centre and the States in 50:50 ratio.

(ii) National Health Protection Scheme (NHPS)

(iii) National Family Benefit Scheme (N&FS)

(iv) Indira Gandhi National Old Age Pension Scheme (IGNOAPs)

(c) and (d) The project is to be implemented in two years during 2017-18 and 2018-19. The Project Management Unit (PMU) has been set up.

Social security and regulation of domestic work

1356. SHRI MAHENDRA SINGH MAHRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether domestic work is the largest occupation for women in urban India, provide data on the size of this labour market and the contribution of domestic work in Indian economy;

(b) whether Government has taken steps in order to enhance condition of work and provide social security to domestic workers, if so, details of initiatives taken by Government in last three years; and

(c) whether any mechanism has been introduced by Government to check involvement of placement agencies, employers and individuals in human trafficking, child labour and forced labour in the name of providing services related to domestic work, details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) No such data is maintained at the Central level. The Unorganized Workers' Social Security Act, 2008, has been enacted to provide social security relating to life and disability cover, health and maternity benefits, old age protection to the unorganized workers including domestic workers. Various Ministries/Departments of the Central Government are implementing such social security schemes like Indira Gandhi National Old Age Pension Scheme (Ministry of Rural Development); National Family Benefit Scheme (Ministry of Rural Development); and maternity and Health Benefit Schemes (Ministry of Health and Family Welfare). In addition, the Central Government has recently converged the social security schemes of Aam Aadmi Bima Yojana (AABY) with Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) to provide life and disability coverage to the unorganised workers including domestic workers for the age group of 18 to 50 years depending upon their eligibility. Converged PMJJBY gives coverage of ₹ 2 lakhs on death at premium of ₹ 330/- per annum while converged PMSBY gives coverage of ₹ 2 lakhs on accidental death besides disability benefit as per scheme at premium of ₹ 12 per annum. These converged schemes are being implemented by Life Insurance Corporation of India. The annual premium is shared on 50:50 basis by the Central Government and the State Governments/State Nodal agencies.

(c) Discussion are underway for formulating a National policy for Domestic Workers. One of the salient features of the policy relates to developing a mechanism to regulate the placement agencies. Moreover, whenever complaints are received against any placement agency, action is taken against as per law. An advisory has also been issued to the State Government requesting them to formulate a policy at their own level to regulate the placement agencies.

Unemployed educated youths registered in employment exchanges

1357. SHRI MANAS RANJAN BHUNIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the number of unemployed educated youths registered in employment exchanges in various States is increasing;

(b) if so, the numbers of registered unemployed educated youths in the country, State-wise; and

(c) the steps taken by the Government to provide employment to them?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) As per the information received